

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
MA (CA) No. 07/JPR/2022
MA (CA) No. 08/JPR/2022
CA No. 02/JPR/2024
CP No. 03/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Trishla Baradia & Ors.

...Petitioners

Versus

Power Engineers (Jaipur) Pvt. Ltd. & Ors.

...Respondents

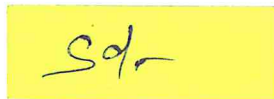
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Naresh Kumar Sejvani, Adv.
For the Respondent : Vivek Jain, Adv.
Pushkar Khanna, proxy counsel

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. Mr. Vivek Jain, Adv. appearing on behalf of the Respondent No. 4-6. Mr. Pushkar Khanna, proxy counsel appearing on behalf of Mr. Udaibit Singh Kochar, Adv. for the Respondent No. 2 & 3. Learned counsel for the Respondents are directed to file reply to the application filed under Section 244 of the Companies Act, 2013. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Interim order shall remain continue till the next date of hearing.

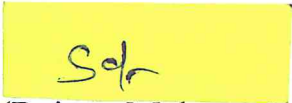




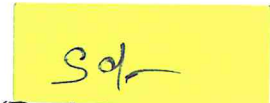
MA (CA) No. 07/JPR/2022, MA (CA) No. 08/JPR/2022

Pleadings are complete in these applications. List these applications on 19.07.2024.

List the matter on 19.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 16, 2024